GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA STARRED QUESTION NO.*44

TO BE ANSWERED ON THE 01ST DECEMBER, 2021/ AGRAHAYANA 10, 1943 (SAKA)

INNER LINE PERMIT FOR MEGHALAYA

44 DR. WANWEIROY KHARLUKHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government plans to implement Inner Line Permit (ILP) in Meghalaya;
- (b) if so, the status of such a proposal with an estimated time of completion;
- (c) if not, the reasons therefor; and
- (d) the methodology/parameters used by Government to decide whether a State should be covered under ILP or not?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): A Statement is laid on the Table of the House.

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STATEMENT IN REPLY TO RAJYA SABHA STARRED QUESTION NO.*44 FOR ANSWER ON 01.12.2021 REGARDING 'INNER LINE PERMIT' FOR MEGHALAYA.

(a) to (d): The Inner Line Permit (ILP) system came into existence in 1873 with the promulgation of Bengal Eastern Frontier Regulation (BEFR). It is reviewed from time to time. Presently, it is in existence in the States of Arunachal Pradesh, Manipur, Mizoram and Nagaland.

Q.No.45 Question was cancelled.